

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
COURT 1**

CP(IB) 247 of 2019

Coram: Hon'ble Mr. MADAN BHALCHANDRA GOSAVI, MEMBER (JUDICIAL)
Hon'ble Mr. VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING THROUGH VIDEO CONFERENCING BEFORE THE
NATIONAL COMPANY LAW TRIBUNAL , AHMEDABAD BENCH ON 14.10.2020**

Name of the Company:

India Glycols Ltd

V/s

Ravi Plant Biotechnologies Ltd

Section:

Section 9 IBC,2016

ORDER

Learned Counsel Mr. Bhash Mankad appeared for the Operational Creditor.

Learned Counsel Mr. Harsh Parekh appeared for the Corporate Debtor.

Learned Counsel for the Operational Creditor makes statement that matter is settled and seeks permission to withdraw the matter. Permission is granted. Operational Creditor seeks liberty to place on record affidavit in support of withdrawal of the application. Accordingly, CP(IB) 247 of 2019 stands disposed-off as withdrawn.

(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)

Dated this the 14th day of October, 2020

(MADAN B GOSAVI)
MEMBER (JUDICIAL)